

**CIRP ANNEXURE-6  
FORM C**

**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[Date] 03.08.2022

From

[Name and address of the financial creditor, including address of its registered office and principal office]

Canara Bank, SSME2 Branch,

To

13A East Veli Street, Madurai- 625001.

The Interim Resolution Professional / Resolution Professional,

[Name of the Insolvency Resolution Professional / Resolution Professional]

[Address as set out in public announcement]

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

Canara Bank, SSME2 Branch.

[Name of the financial creditor], hereby submits this claim in respect of the corporate insolvency resolution process of [name of corporate debtor]. The details for the same are set out below:

MIS MKTV Pvt Ltd. Relevant Particulars		
1	Name of the financial creditor	Canara Bank SSME2 Branch
2	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	BLRC11915B
3	Address and email address of the financial creditor for correspondence	13A East Veli Street Palace Road, Madurai-625001
4	Total amount of claim (including any interest as at the insolvency commencement date)	62840148.03 as on 31/8/2022
5	Details of documents by reference to which the debt can be substantiated	Composite hypothecation agreement and Guarantee Agreement
6	Details of how and when debt incurred	Executed by Directors from 2017 onwards
7	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
8	Details of any security held, the value of the security, and the date it was given	1. 1,43,04,000 (15.9.2020) 2. 1,24,20,000 (15.9.2020) 3. 1,27,149,000 (15.9.2020)
9	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	62001400001052
10	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	1. 62001400001052 2. 173000162864 3. 62009160000710 4. 62009170000151 5. 62009110000701 } Statement attached

(Signature of financial creditor or person authorised to act on his behalf)

[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BLOCK LETTERS

K. MANIDHARAN

Position with or in relation to creditor

SENIOR MANAGER

Address of person signing

13A EAST VELI STREET, MADURAI-625001.

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

### DECLARATION

I, [Name of claimant], currently residing at [insert address], do hereby declare and state as follows: -

1. [Name of corporate debtor], the corporate debtor was, at the insolvency commencement date, being the 28<sup>th</sup> day of July 2022, actually indebted to me for a sum of Rs. [insert amount of claim].
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:  
[Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 3-8-2022  
Place: Madurai  
(Signature of Claimant)

### VERIFICATION

I, [Name] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Madurai 03 Aug  
Verified at ... on this ..... day of ....., 2022

  
(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]